59

COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017)

SIXTEENTH LOK SABHA

FIFTY NINTH REPORT

REQUESTS FOR DROPPING OF ASSURANCES (ACCEDED TO)

(Presented to Lok Sabha on 1.8.2017)



LOK SABHA SECRETARIAT NEW DELHI

July, 2017/Shravana, 1939 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2016-2017)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri P.K. Kunhalikutty**
- 4. Shri Anto Antony
- 5. Shri Tariq Anwar
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijay Kumar

SECRETARIAT

- 1. Shri U.B.S. Negi Joint Secretary
- 2. Shri P.C. Tripathy Director
- 3. Shri S.L. Singh Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2016 vide Para No. 4075 of Lok Sabha Bulletin Part II, dated 05 September, 2016.

^{**} Nominated to the Committee vide Para No. 5328 of Lok Sabha Bulletin Part-II, dated 30 May, 2017 vice Shri E. Ahamed expired on 01 February, 2017.

INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances (2016-2017), having been authorized by the Committee to submit the Report on their behalf, present this Fifty-Ninth Report (16th Lok Sabha) of the Committee on Government Assurances.
- 2. The Committee at their sitting held on 05 January, 2017 *inter alia* considered Memoranda Nos. 27 to 51 containing requests received from the Ministries/Departments for dropping of pending Assurances and decided to drop 05 Assurances.
- $3\,.$ At their sitting held on 31 July, 2017 the Committee considered and adopted their Fifty-Ninth Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

New Delhi; 31 July, 2017 09 Shravana, 1939 (Saka) DR. RAMESH POKHRIYAL "NISHANK"

Chairperson,

Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2016-2017) *inter alia* considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 05 January, 2017:—

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
1.	USQ No. 5947 dated 08.09.2011	Corporate Affairs	Societies Registration Act
	USQ No. 335 dated 09.08.2012 USQ No. 3211 dated 29.08.2013		Multi-State Societies Registration Bill, 2012 Societies Registration Act, 1860 (Appendix-I)
2.	SQ No. 261 (Supplementary by Shrimati Santosh Ahlawat, M.P.) dated 25.07.2014	Defence (Department of Defence)	Rashtriya Military/Sainik Schools (Appendix-II)
3.	USQ No. 3372 dated 18.12.2015	Finance (Department of Economic Affairs)	Project Monitoring Group (Appendix-III)
4.	USQ No. 1081 dated 05.08.2011	Finance (Department of Economic Affairs)	Public Debt Management (Appendix-IV)
5.	USQ No. 2694 dated 12.12.2005	Heavy Industries and Public Enterprises	Revival of Hindustan Cables Limited

1	2	3	4
	USQ No. 3681 dated 18.08.2005	(Department of Heavy Industry)	Revival of HCL
	USQ No. 3462 dated 26.04.2007		Revival of HCL and BPCL
	USQ No. 2749 dated 23.07.2009		Hindustan Cables Limited
	USQ No. 4522 dated 03.05.2012		Takeover of HCL Units
	USQ No. 1453 dated 21.07.2014		Takeover of HCL
	USQ No. 3587 dated 04.08.2014		Package for HCL (Appendix-V)

- 3. The details of the Assurances arising out of the replies and the reason(s) advanced for dropping of Assurances are given in Appendices-I to V.
- 4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid Assurances.
- 5. The Minutes of the sitting of the Committee, dated 05 January, 2017 are given in Appendix-VI.

NEW DELHI; DR. RAMESH POKHRIYAL "NISHANK"

31 July, 2017 Chairperson,

09 Shravana, 1939 (Saka) Committee on Government Assurances.

APPENDIX I

MEMORANDUMNO.34

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 5947 dated 08 September, 2011 regarding "Societies Registration Act." (Annexure-I).
- (ii) Unstarred Question No. 335 dated 09 August, 2012 regarding "Multi-State Societies Registration Bill, 2012." (Annexure-II).
- (iii) Unstarred Question No. 3211 dated 29 August, 2013 regarding "Societies Registration Act, 1860." (Annexure-III).

The above mentioned Questions were asked by various M.Ps. to the Minister of Corporate Affairs. The text of the Questions along with the replies of the Minister are as given in Annexure (I to III).

- 2. The replies to the questions were treated as Assurances and required to be implemented by the Ministry of Corporate Affairs within three months of the date of the reply but the Assurances are yet to be implemented.
- 3. The Ministry of Corporate Affairs *vide* O.M. No. 7/75/2012-CL. V dated 25 February, 2016, have requested to drop the Assurances on the following grounds:—

"That this Ministry had constituted an Expert Group in January, 2010, to study the legislative and regulatory architecture of the Societies Registration Act, 1860 governing the functioning of societies in India and also to study the ground situation with respect to the operation of the said Act so as to identify the regulatory oversight mechanism with a view to formulate a Model Law on the subject. The Expert group submitted a draft Multi-state Societies Registration Bill. The report of the Expert Group was examined in this Ministry and it was felt that the recommendations of the Expert Group that a central legislation may be enacted to regulate Multi-state societies had the potentiality of encroaching into the jurisdiction of the State legislatures. Certain other defects/inconsistencies were also noticed in the Report including the concept of "ab initio" creation of a multi-state society with no requirement of past track record etc. In view of this, it was decided not to accept the report of the Expert Group and the proposed Bill. In view of above, the Committee on Government Assurances, Lok Sabha Secretariat may be requested for deletion of the said Assurances."

4. In view of the above, the Ministry, with the approval of Minister of Corporate Affairs, have requested to drop the above Assurances.

The Committee may consider.

New Delhi: Dated: 03.01.2017

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHAUNSTARRED QUESTION NO. 5947 ANSWERED ON 08.09.2011

Societies Registration Act

5947. DR. KRUPARANI KILLI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government proposes to review the Societies Registration Act to make the functioning of Non-Governmental Organizations (NGOs) more transparent;
 - (b) if so, the details thereof;
- (c) whether the Government proposes to make it mandatory for the societies to go for e-filing of their statement;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) An Expert Group under the Chairmanship of Shri K.N. Chaturvedi has been constituted to study the legislative and regulatory architecture of the Society Registration Act, 1860.

- (b) The report has not yet been received.
- (c) to (e) Does not arise.

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 335 ANSWERED ON 09.08.2012

Multi-State Societies Registration Bill, 2012

335. DR. JOSEK. MANI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is working on the Multi-State Societies Registration Bill, 2012;
 - (b) if so, the details thereof;
- (c) whether the proposed Bill is likely to provide a decisive say for the Union Government in the functioning of religious societies, sporting bodies like BCCI, IOA, NGOs among others;
 - (d) if so, the details thereof;
- (e) whether the Bill also brings all societies receiving foreign contributions above a certain limit or receiving donations from NRIs under its ambit; and
 - (f) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Madam.

(b) to (f) This Ministry has constituted an Expert Group on 11.5.2011 to study the legislative and regulatory architecture of the Societies Registration Act, 1860 and to suggest a Model Law on the subject as well as a Model Legislative Framework for regulating the societies having Multi-state operations. The expert Group has submitted its first report on 5.07.2012, which has been placed on the website of the Ministry of Corporate Affairs www. mca. gov.in, soliciting comments/ suggestions from the public till 15th of September, 2012. Thereafter, the suggestions would be examined for conceptualizing the Bill.

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 3211 ANSWERED ON 29.08.2013

Societies Registration Act

3211. SHRI BAL KUMAR PATEL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has constituted an Expert Group to study the legislative and regulatory architecture of the Societies Registration Act, 1860;
 - (b) if so, the details thereof;
 - (c) whether the Expert Group has submitted its report;
- (d) whether the Government is considering to facilitate formulating a Model Law based on the recommendations of the Expert Group; and
 - (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) Yes, Madam.

(b) to (e) The Ministry has constituted an Expert Group to study the legislative and regulatory architecture of the Societies Registration Act, 1860 (now a state level legislation) and to suggest a Model Law on the subject. The report of expert Group on draft model law on Societies Registration is still awaited.

APPENDIX II

MEMORANDUMNO.35

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 261 dated 25 July, 2014 by Smt. Santosh Ahlawat, MP regarding "Rashtriya Military/Sainik School".

On 25 July, 2014, Prof. Ravindra Vishwanath Gaikwad and Shrimati Santosh Ahlawat, MPs. addressed a Starred Question No. 261 to the Minister of Defence (Department of Defence). The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion Smt. Santosh Ahlawat, M.P., raised the following Supplementary Question:—

"The Hon'ble Member asked-in view of the increasing contribution of women, I want to attract the attention of Hon'ble Minister towards opening of women Sainik Schools, Whether the Government has any such plan in future?"

- 3. In reply, the Minister of Defence (Shri Arun Jaitley) stated as follows:—
- "Hon'ble Minister inter-alia replied as under: We will duly consider the suggestion made by the Hon'ble member."
- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence) within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Defence (Department of Defence) vide O.M. No. 9(1)/US(SSC)/2015/D(GS-II) dated 02 May, 2016 have requested to drop the Assurance on the following grounds:—

"That It may be stated that the primary aim of Sainik School is to prepare Boys entry into National Defence Academy. As per the existing policy of the Government, girl candidates are not allowed entry in NDA. However, in future, a state may come wherein girls may also be allowed entry in NDA. In that circumstance, it will be feasible to open Sainik Schools for girls as well. The views of Service Headquarters and HQIDS were obtained and after detailed examinations, it was found that it is presently not feasible to open Sainik Schools exclusively for girls. Keeping in view of the above facts, Lok Sabha Secretariat the Committee on Government Assurances is requested to drop the subject Assurance."

6. In view of the above, the Ministry, with the approval of the Hon'ble RRM, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

Dated: 03.01.2017

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA STARRED QUESTION NO. 261 ANSWERED ON 25.07.2014

Rashtriya Military/Sainik Schools

*261. PROF. RAVINDRA VISHWANATH GAIKWAD: SHRIMATI SANTOSH AHLAWAT:

Will the Minister of DEFENCE be pleased to state:

- (a) the aims and objectives of Rashtriya Military Schools (RMSs) and Sainik Schools along with the criteria/guidelines laid down for opening of such new schools in various States;
- (b) whether the Government has reviewed the performance of these schools in terms of academic excellence and also preparing students for the Defence Services:
- (c) if so, the details and the outcome thereof indicating the shortcomings noticed and the steps taken or proposed to be taken by the Government to address these shortcomings;
- (d) the assistance, financial and otherwise provided to RMSs/Sainik Schools during each of the last three years and the current year, State/UT-wise; and
- (e) whether the Government has received proposals from various States for opening of new RMSs/Sainik Schools in their States, if so, the details thereof and the action taken by the Government thereon?

ANSWER

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 261 FOR ANSWER ON 25.7.2014

(a) The aim and objective of Rashtriya Military Schools (RMSs) is to impart quality education and prepare the cadets to join the defence services.

The scheme to establish Sainik Schools was introduced in 1961 with the primary aim of preparing boys academically, physically and mentally for entry into the National Defence Academy. The objectives of the scheme are:—

(i) To remove regional imbalance in the officer cadre of the defence services.

- (ii) To develop qualities of body, mind and character to enable the young boys of today to become goods and useful citizens of tommorrow.
- (iii) To bring public schools education within the reach of the common man.

Sainik Schools are established on receipt of a request from a State Government agreeing to provide land along with funds for the creation and maintenance of basic infrastructure, equipment and facilities besides scholarships for the cadets of the States. A memorandum of Agreement is also required to be signed by the State Government to this effect.

(b) & (c) Directorate General of Military Training (DGMT), Integrated Headquarters of Ministry of Defence (Army) is the nodal agency and the controlling Directorate of all the RMSs. DGMT reviews the performance of all RMSs on a regular basis through Technical Inspection, Principals Conference, In-service Training/Courses for faculty members, Workshops etc.

The Sainik Schools Society reviews the working and academic performance of Sainik Schools and their success at National Defence Academy entrance examination. In pursuance of the decisions taken during such Review meetings, the following steps have been taken:—

- (i) The Sainik School Society carries out Technical Inspection of Sainik Schools on a regular basis. The performance of the schools and their functioning is reviewed comprehensively.
- (ii) An elaborate programme of in-service training to the teachers and administrative staff and competition oriented training to the cadets is being implemented with the assistance of experts from the Services and professional educational institutions/bodies.
- (iii) Services Selected Board (SSB) oriented training is also being provided to the cadets using professional resource personnel.
- (iv) Principals of Sainik Schools are being deputed to empowerment programmes conducted by NCERT and Central Board of Secondary Education.
- (v) The Ministry of Defence also provides training grants annually to each Sainik School with a review to upgrading training infrastructure and skills.

The performance of Sainik Schools and RMSs, as indicated in both Board examinations and NDA entrance examinations, has been found to be satisfactory.

- (d) The Central Government provides following assistance to RMSs:—
 - (a) Rations and fuel through Army Service Corps.
 - (b) Infrastructure and its upkeep/maintenance through Military Engineering Service.

(c) The following service personnel are posted in each RMSs and are paid out of Defence budget:—

(i)	Principal (Lt. Colonel)	-	01
(ii)	Administrative Officer (Major)	-	01
(iii)	Medical Officer	-	01
(iv)	Quarter Master	-	02
(v)	Physical Training Instructor	-	01
(vi)	Nursing Assistant	_	02

The following service personnel are posted in each Sainik School and are paid out of Defence budget:—

- (a) Three Officers of the rank of Colonel/equivalent, Lt. Colonel/equivalent and Major/equivalent are provided from the three Services *i.e.* Army, Air Force and Navy to each shool.
- (b) National Cadet Corps (NCC) Staff and Physical Training Instructor (PTI).

Rashtriya Military Schools are fully financed by the Central Government. The Financial assistance provided by the Central Government to RMSs and Sainik Schools during each of the last three years and the current year is placed at Annexure-I.

(e) The details of proposals received from various State Governments for opening of new Sainik Schools during the last three years along with action taken by the Government is placed at Annexure-II.

ANNEXURE I

FINANCIAL ASSISTANCE PROVIDED BY THE CENTRAL GOVERNMENT TO RMSs/SAINIK SCHOOLS (EXCLUDING PAY & ALLOWANCE OF SERVICES PERSONNEL) DURING EACH OF THE LAST THREE YEARS AND THE CURRENT YEAR, STATE/UT-WISE.

RASHTRIYAMILITARYSCHOOLS

(Rs. in lakhs)

Sl.No	o. State	Schools	2011-12	2012-13	2013-14	2014-15 (upto July 2014)
1.	Himachal Pradesh	Chail	363.19	443.71	369.63	125.34
2.	Karnataka	Bangalore Belgaum	382.07 388.45	369.97 375.97	356.91 371.87	118.68 128.68
3.	Rajasthan	Ajmer Dholpur	323.40 303.75	302.48 287.90	309.71 259.21	103.68 92.01

SAINIK SCHOOLS (Rs. in lakhs)

				`	•
Sl. No	. State	Name of the Sainik Schools	2011-12	2012-13	2013-14
1.	Andhra Pradesh	Sainik School Korukonda	284	290	241
2.	Assam	Sainik School Goalpara	415	235	318
3.	Bihar	Sainik School Gopalganj	198	238	181
4.		Sainik School Nalanda	205	198	182
5.	Chhattisgarh	Sainik School Ambikapur	99	197	209
6.	Gujarat	Sainik School Balachadi	312	279	255
7.	Haryana	Sainik School Kunjpura	214	285	282
8.		Sainik School Rewari	104	204	204
9.	Himachal Pradesh	Sainik School Sujanpur Tira	258	297	286
10.	Jammu & Kashmir	Sainik School Nagrota	244	282	257
11.	Jharkhand	Sainik School Tilaiya	443	266	389
12.	Karnataka	Sainik School Bijapur	264	337	325
13.		Sainik School Kodagu	137	217	263
14.	Kerala	Sainik School Kazhakootam	307	334	298
15.	Madhya Pradesh	Sainik School Rewa	392	288	276
16.	Maharashtra	Sainik School Satara	373	342	325
17.	Manipur	Sainik School Imphal	376	269	239
18.	Nagaland	Sainik School Punglwa	170	259	242
19.	Odisha	Sainik School Bhubaneswar	306	266	268
20.	Punjab	Sainik School Kapurthala	348	292	275
21.	Rajasthan	Sainik School Chittorgarh	414	272	251
22.	Tamil Nadu	Sainik School Amaravathinag	ar 360	331	311
23.	Uttarakhand	Sainik School Ghorakhal	303	277	270
24.	West Bengal	Sainik School Purulia	322	289	274
	Total (Approx.)		6848	6544	6421

Note: For the financial year 2014-15, Provisional BE for Sainik Schools is Rs. 74.84 crores.

ANNEXURE II

DETAILS OF PROPOSALS RECEIVED FROM VARIOUS STATE GOVERNMENTS FOR OPENING OF NEW SAINIK SCHOOLS DURING THE LAST THREE YEARS ALONGWITH ACTION TAKEN BY THE GOVERNMENT

Sl. No. Year	State	Proposal	Action taken by the Government
1. 2013	Uttar Pradesh	Proposal to establish a Sainik school at Mainpuri was received from Chief Secretary, Uttar Pradesh.	In Principle approval has been accorded on 28 Feb., 2014. Process to sign Memorandum, of Agreement (MoA) is in progress.
2. 2013	Uttar Pradesh	Proposal to establish a Sainik School at Amethi was received from Chief Secretary, Uttar Pradesh.	In Principle approval has been accorded on 28 Feb., 2014. Process to sign MoA is in progress.
3. 2013	Uttar Pradesh	Proposal to establish a Sainik School at Jhansi was received from Chief Secretary, Uttar Pradesh.	In Principle approval has been accorded on 28 Feb., 2014. Process to sign MoA is in progress.
4. 2012	Rajasthan	Proposal to establish a Sainik School at Alwar was received from Chief Secretary, Rajasthan.	In Principle approval has been accorded on 28 Sep., 2013. MoA has been signed.
5. 2012	Rajasthan	Proposal to establish a Sainik School at Jhunjhunu was received from Chief Secretary, Rajasthan.	In Principle approval has been accorded on 01 Oct., 2013 MoA has been signed.
6. 2013 1	Uttarakhand	Proposal to establish a Saimk School at Rudraprayag was received from Chief Secretary, Uttarakhand.	Site survey carried out in February, 2014. Proposal is under consideration.
7. July, 2014	Assam	Establishment of Sainik School at Sivasagar in Assam, received from Director of Secondary Education, Assam.	Under Consideration.

As regards to RMSs no proposal has been received from the State Government to open new Rashtriya Military School during the last three years.

APPENDIX III

MEMORANDUMNO.40

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3372 dated 18 December, 2015 regarding "Project Monitoring Group".

On 18 December, 2015, Shri Sumil Kumar Mondal, MP, addressed an Unstarred Question No. 3372 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Finance *vide* O.M. No. 2/59/2015-Infra-Fin. dated 18 February, 2016 have requested to drop the Assurance on the following grounds:—

"That in this regard, it is stated that clearance/resolution of stalled projects is a dynamic exercise, as while old projects are resolved, new projects could be added to the list. Moreover, it required coordination among State Governments, Sponsoring Ministries/Departments etc. These stalled projects are referred to Project Monitoring Group (headed by Cabinet Secretariat) by the respective Ministries/Departments. Details of the projects stalled are updated by the respective entrepreneurs/sponsors. Simplification of rules and procedures for expeditious clearances is again a continuous and ongoing exercise.

It is pertinent to mention that during the XVI-III Session, 2014, Lok Sabha Unstarred Question No. 2261 dated 05.12.2014 regarding Projects Pending for Government Clearance by Shri Bhagwanth Khuba was made as an Assurance. Later, 25th Report of Committee on Government Assurances *inter-alia* dropped the Assurance as the same could not have been fulfilled (copy enclosed).

Since, LS USQ 3372 is similar in nature to that of LS USQ 2261, and the position explained above, it is submitted that this is not liable to be treated as an Assurance as it can never be fulfilled. The Committee on Government Assurances Lok Sabha is, therefore, requested to look into the matter for deletion of this Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 03.01.2017

GOVERNMENT OF INDIA MINISTRY OF FINANCE LOK SABHAUNSTARRED QUESTION NO. 3372 ANSWERED ON 18.12.2015

Project Monitoring Group

3372. SHRI SUNIL KUMAR MONDAL:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has consituted a Project Monitoring Group for last tracking of stalled investment projects, if so, the details thereof;
- (b) the details of number of investment projects cleared by the said group along with the numbers pending as on date; and
 - (c) the time by which the pending projects are likely to be cleared?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Yes, Madam. With an objective to create an institutional mechanism for fast tracking of stalled investment projects, a cell in the nature of Project Monitoring Group (PMG) had been set up in June, 2013 for both public and private sector projects with anticipated investments exceeding Rs. 1000 crore. The Group pursues such projects with issues as uploaded on its Web Portal by the project proponents/Ministries/Departments of the Centre and State Governments so that the issues causing delay in implementation of the projects are speedily resolved. The project proponents during the course of implementations of their projects can upload various issues concerning delay including grant of clearances relating to Central Ministries, State Governments or local Authorities on the PMG portal. Once a Project and its issues are accepted for consideration by the PMG tripartite meetings are convened with the concerned authorities and Project Proponents to discuss and resolve the issues.

(b) The Project Monitoring Group (PMG) does not clear any project on its own but follows up with the concerned Authorities for speedy resolution/decision on various issues including grant of clearances within the underlying policy framework.

As on 15.12.2015, all issues uploaded on PMG portal pertaining to 335 projects stand resolved and 295 projects are still under consideration of PMG.

(c) Decisions for grant of a clearance or approval are taken by the Authorities concerned in the light of underlying policy framework and rules/regulations on the subject. PMG aids in resolution of the issues by constant monitoring and follow-up with the relevant approval granting Authorities and is a dynamic and on-going process.

APPENDIX IV

MEMORANDUMNO.42

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1081 dated 05 August, 2011 regarding "Public Debt Management".

On 05 August, 2011, Shri Vijay Bahadur Singh, MP, addressed an Unstarred Question No. 1081 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Finance *vide* O.M. No. 6/01/2010-MO dated 23 November, 2011 had requested to drop the Assurance on the following grounds:—

"That creation of a Debt Management Office was announced in the Budget speech (2007-08). The implementation of this announcement was reported to the Parliament through 'Implementation of Budget Announcements, 2007-08' under S. No. 76, Para No. 106 (Annexure-II).

Taking this process forward, in the Budget speech (2011-12), Hon'ble Finance Minister proposed to introduce the Public Debt Management Agency of India Bill in the current year. Since the introduction of PDMA bill is a Budget announcement, as in case of the earlier budget announcement on Debt Management Office, implementation of this proposal will be reported to the Parliament through 'Implementation of Budget Announcements'. Parallely reporting the status through 'Assurance' is therefore avoidable and may be dispensed with."

- 4. At their sitting held on 20 July, 2012 the Committee considered the above request of the Ministry and decided not to drop the Assurance. The Committee accordingly presented their Twenty Fourth Report (15th Lok Sabha) on 04 September, 2012 *inter alia* recommending the all out efforts to be made to implement the Assurance at the earliest.
- 5. However, The Ministry of Finance *vide* O.M. No. 6/01/2010-MO dated 21 April, 2016 have again requested to drop the Assurance on the following grounds:—

"That in the Budget Session 2015, provisions relating to setting up of a Statutory PDMA were withdrawn from the Finance Bill, 2015. It was stated that Government, in consultation with RBI, will prepare a detailed roadmap separating the debt management functions. Subsequent Union Budget,

2016-17, does not have any reference to setting up of PDMA. Further, in reply to Lok Sabha Starred Question No. 53 on setting up of PDMA, answered on February 26, 2016, the Government has stated that no final decision has been taken in the matter. Para 8.1 of Chapter 8 of Handbook of Parliamentary Procedures states that 'As Assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expression only to those occassions when it is clearly intended to give an Assurance in these terms.' As the Government doesn't intend to set up PDMA in the near future, as mentioned above, reply to USQ No. 1081 may not be treated as "Assurance". Budget Division has first requested Lok Sabha Secretariat vide O.M. No. 6/ 1/2012-M.O. dated November 23, 2011 with the approval of Hon'ble Finance Minister and recently vide O.M. No. 6/01/2010-MO dated November 17, 2015 with approval of MoS (Finance) not to treat reply to Unstarred Question No. 1081 as an 'Assurance' and for deletion of the same from the list of 'Assurances'. In view of the explanation provided above, it is once again requested with the approval of the Hon'ble Minister of State for Finance, that the reply to USQ No. 1081 may not be treated as "Assurance" and may kindly be deleted from the list of Assurances."

6. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 03.01.2017

GOVERNMENT OF INDIA MINISTRY OF FINANCE LOK SABHA UNSTARRED QUESTION NO. 1081 ANSWERED ON 05.08.2011

Public Debt Management

1081. SHRI VIJAYBAHADUR SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether Public Debt-Gross Domestic Product ratio has been increasing over the years;
 - (b) if so, the details thereof;
- (c) whether the Government is planning to introduce the Public Debt Management agency of India Bill;
 - (d) if so, the details thereof; and
 - (e) the steps being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir.

- (b) Does not arise.
- (c), (d) and (e) The Government has set up a Middle Office in the Ministry of Finance to facilitate the transition to a full fledged Debt Management Office. The Government has also proposed to introduce the Public Debt Management Agency of India Bill in the current financial year in pursuance of the announcement made in the Budget Speech, 2011-12. A sub-group has been constituted under Joint Implementation Committee (JIC) and draft legislation has been prepared and forwarded to Reserve Bank of India for their comments.

APPENDIX V

MEMORANDUMNO.44

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 2694 dated 12 December, 2005, regarding "Revival of Hindustan Cables Ltd". (Annexure-I).
- (ii) Unstarred Question No. 3681 dated 18 August, 2005 regarding "Revival of HCL". (Annexure-II)
- (iii) Unstarred Question No. 3462 dated 26 April, 2007 regarding "Revival of HCL and BPCL". (Annexure-III)
- (iv) Unstarred Question No. 2749 dated 23 July, 2009 regarding "Hindustan Cables Limited". (Annexure-IV).
- (v) Unstarred Question No. 4522 dated 03 May, 2012 regarding "Takeover of HCL Units". (Annexure-V).
- (vi) Unstarred Question No. 1453 dated 21 July, 2014 regarding "Takeover of HCL". (Annexure-VI)
- (vii) Unstarred question No. 3587 dated 04 August, 2014 regarding "Package for HCL". (Annexure-VII).

The above mentioned Questions were asked by various M.Ps. to the Minister of Heavy Industries and Public Enterprises. The contents of the questions along with the replies of the Minister are as given in Annexures (I to VII).

- 2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Heavy Industries and Public Enterprises within three months of the date of the reply but the Assurances are yet to be implemented.
- 3. The Ministry of Heavy Industries and Public Enterprises *vide* O.M. Nos. 4(10)/2005-PE.II and 4(1)2007-PE.II dated 5 July, 2010 and 22 September, 2011 respectively have requested to drop the Assurances mentioned at Sl. Nos. (i) to (iv) on the following grounds:—

"That the case of HCL was reviewed by Board for Reconstruction of Public Sector Enterprises (BRPSE) on 6.4.2010 and recommended as under:—

- (i) DHI to issue and advertisement to invite proposals from interested private parties for Joint Venture either as a whole or unit-wise individually or jointly. This process should last for only 3 months.
- (ii) Offer VSS to employees if Joint Venture exercise fails and liquidate the company.
- (iii) If nothing in terms of (i) above materialize in three months this company should be liquidated by approaching the High Court.

As no final decision could be taken for revival/restructuring of HCL, extension of time for fulfillment of these Assurances has been obtained from time to time. Details of action taken by the Department for revival of HCL and the present status of revival is enclosed herewith as Annexure-I.

As may be seen from Annexure-I, Government has as of now no fully tied up proposal for rehabilitation of the company. No JV proposal processed has also materialized so far. The position about revival of HCL is therefore uncertain, and it cannot be foreseen at this stage whether revival of the Company is at all possible and if so when the same will materialize. In the meantime, this Department will have no option but to request the Committee on Government Assurances periodically for extension of time for fulfilling the Assurances. In the circumstances, it is felt that there is a case for dropping of these Assurances. It is requested that the position may be placed before the Committee on Government Assurances for consideration for dropping these Assurances."

4. The Ministry of Heavy Industries and Public Enterprises *vide* their O.M. No. 4(10)/2005-PE.II dated 14 January, 2011 has further furnished the present status of the above mentioned four Assurances as under:—

"In the hearing on 08.11.2010, the BIFR has fixed the next hearing on 03.01.2011 to decide on the issue of action by IFCI under SARFA and ESI Act, 2002. The hearing has further been postponed to 20.01.2011.

At the time of the hearing, this department had submitted before the Hon'ble BIFR that at present there is no tangible revival proposal with DHI. However, a prayer was made before the BIFR to allow further time of six months to explore the possibility of JV partnership as per BRPSE reconsideration.

In the meantime Rashtriya Ispat Nigam Limited (RINL) has submitted a revised proposal for JV with Hyderabad Unit of HCL and the same is under examination in consultation with RINL/Ministry of Steel. DHI has also approached the Ministry of Defence for taking over the Naini Unit by Ordinance Factory Kanpur. Response is awaited."

- 5. The above request for dropping the Assurance was considered by the Committee at their sitting held on 21 July, 2011 and it was decided not to drop the Assurances. The Committee noted that review of PSU units, are under consideration of BIFR/BRPSE. It is an important issue, the Committee, therefore, desired to know the outcome thereof and decided not to drop the Assurances. The Committee accordingly presented its Seventeenth Report of (15th Lok Sabha) on 30 August, 2011.
- 6. However, the Ministry of Heavy Industries and Public Enterprises *vide* O.M. No. 4(1)/2007-PE-II dated 15 May, 2015 have requested to drop all the above 7 Assurances on the following grounds:—

"That Cabinet Committee on Economic affairs (CCEA) in its meeting dated 29.12.2014 has accorded 'in principle' approval for the closure of HCL including

four other CPSEs under department of Heavy Industry subject to separate approval of CCEA for each case. As such, a proposal for closure along with an attractive VRS/VSS package for approval of CCEA is under preparation. In view of the facts and circumstances explained above, there is no possibility to fulfil the above assurances. As such, Lok Sabha Secretariat is requested to drop the above Assurances."

7. In view of the above, the Ministry, with the approval of Minister in the Ministry of Heavy Industries and Public Enterprises, have requested to drop the above Assurances.

The Committee may reconsider.

New Delhi: Dated: 03.01.2017

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 2694 ANSWERED ON 12.12.2005

Revival of Hindustan Cables Ltd.

2694. SHRI AJAY CHAKRABORTY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is actively considering to revive the Hindustan Cables Ltd. (HCL);
 - (b) if so, the details thereof;
- (c) whether the Government has taken any step to protect the interests of the employees who might get affected due to revival;
 - (d) if so, the details thereof; and
 - (e) the likely time by which the revival process would be completed?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF WATER RESOURCES (SHRI SONTOSH MOHAN DEV): (a) to (e) Hindustan Cables Ltd. (HCL) was referred to the BIFR in 2002. The Operating Agency appointed by the BIFR has since submitted a report on restructuring of HCL. Subsequently studies by IIT Kharagpur and Tata Consultancy Services (TCS) have also been conducted.

A proposal regarding the future of HCL has been prepared on the basis of all the above mentioned reports and has been placed before the Board for Reconstruction of Public Sector Enterprises (BRPSE). The recommendation of the BRPSE is awaited. The Government will take a decision on the future of HCL after the recommendations of the BRPSE are available. However, interests of the employees of the company will be protected as per extant laws and relevant instructions on the subject.

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 3681 ANSWERED ON 18.08.2005

Revival of HCL

3681. SHRI JUAL ORAM:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has any proposal to revive the Hindustan Cables Ltd. (HCL);
- (b) if so, whether the techno-viability study report of the revival of HCL has been prepared;
 - (c) if so, the details thereof; and
- (d) the further action taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSHMOHAN DEV): (a) to (d) HCL is a sick PSU registered with BIFR since November, 2002. The Operating agency (IDBI) prepared a Draft Rehabilitation Scheme (DRS) of Rs. 1448 crore. The DRS was based on unrealistic assumptions relating to demand of Polythene Insulated Jelly Filled Cables.

IIT Kharagpur was also commissioned to conduct a technical study of HCL which submitted its report in November, 2004. The technical study report recommended diversification in related and unrelated products. The report also recommended additional cash infusion of Rs. 195 crores in addition to Rs. 1448 crores suggested in the DRS. The report had mentioned the names of the alternative products without conducting any study on issues related to feasibility and marketability of the recommended products.

In the absence of any appropriate recommendation, no decision could be taken.

The company has now engaged M/s. Tata Consultancy Services Ltd. for a detailed techno-economic study. The report, after examination, will be placed before the Board for Reconstruction of Public Sector Enterprises (BRPSE) for advice. A final decision regarding the company will be taken on the basis of the recommendation of the BRPSE.

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 3462 ANSWERED ON 26.04.2007

Revival of HCL and BPCL

3462. SHRI VIJAY KRISHNA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Hindustan Cables Ltd. (HCL) and Bharat Pumps & Compressors Ltd. (BPCL) have turned sick and referred to the Board for Reconstruction of Public Sector Enterprises (BRPSE) for their revival;
 - (b) if so, the details thereof;
 - (c) the reasons for the sickness of the respective PSUs; and
 - (d) the current status of their revival proposals?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SMT. KANTI SINGH): (a) Hindustan Cables Limited (HCL) is sick and is under reference to Board for Industrial and Financial Reconstruction (BIFR). A proposal for its revival is under consideration of Board for Reconstruction of Public Sector Enterprises (BRPSE).

Bharat Pumps & Compressors Limited (BPCL) was sick and was referred to BRPSE in 2005. The Government, on the basis of the recommendation of BRPSE, sanctioned the revival plan. BPCL was discharged from the purview of Sick Industrial Companies (Special Provision) Act by BIFR on 06.02.2007 and is now no longer a sick company.

(b) to (d) The proposal for future of HCL was submitted to BRPSE on 07.11.2005, which came up for consideration on 11.09.2006. BRPSE recommended that a further holistic study of HCL, unit-wise & company as a whole, should be commissioned through IIT, Kharagpur. IIT, Kharagpur has been entrusted the study on 17th January, 2007 accordingly with the request to submit its report within four months. Hindustan Cables Limited (HCL) became sick, *inter alia*, because there was sharp drop in demand for its main product *i.e.* Poly Insulated Jelly Filled (PIJF) Cables due to technological changes. Also the cost of production of one units of PIJF Cables by HCL is presently more than the price offered by BSNL/MTNL, the main customer of the product.

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 2749 ANSWERED ON 23.07.2009

Hindustan Cables Limited

2749. SHRI PRABODH PANDA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the status of Hindustan Cables Ltd. (HCL) situated in West Bengal;
- (b) whether the Indian Institute of Technology (IIT), Kharagpur and Tata Consultancy Services (TCS) were engaged by HCL to conduct study for restructuring the sick Company;
 - (c) if so, the details thereof;
 - (d) whether any report has been submitted by them;
- (e) if so, the salient features thereof along with the reaction of the Government thereto; and
 - (f) the other steps being taken by the Government for revival of HCL?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Hindustan Cables Ltd. (HCL), referred to BIFR in 2002 was declared sick in March, 2003. BRPSE has on 9.1.2008 recommended Joint Venture Partnership either with Public or Private Enterprises, failing which, a complete disinvestment.

- (b) Yes, Madam.
- (c) to (f) Technical study conducted by IIT, Kharagpur in November, 2004 envisaged capital investment of Rs. 1643 crore for revival of the company. The TCS turnaround strategy of August, 2005 brought out detailed implications of adopting one of the three strategies, namely of maintaining of Status Quo, Closure and Revival. These reports were considered by the Board for Reconstruction of Public Sector Enterprises (BRPSE) on 11.09.2006 when it was desired that a fresh detailed, comprehensive and holistic study through IIT, Kharagpur be

commissioned. The Report, accordingly, received from IIT, Kharagpur was considered by the BRPSE on 9.1.2008. BRPSE recommended Joint Venture Partnership either with Public or Private Enterprises, failing which, a complete disinvestment. Views of Central Public Sector Enterprises, which have synergies with HCL, were called for in June, 2008 and thereafter an advertisement was published in August, 2008 seeking Expression of Interest from interested Public Sector Enterprises. In response to this advertisement, a few proposals received from Central Public Sector Enterprises are under examination for possible JV formation.

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 4522 ANSWERED ON 03.05.2012

Takeover of HCL Units

4522. SHRI PRABODH PANDA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government prosposes to revive the units of Hindustan Cables Ltd. (HCL);
 - (b) if so, the details thereof, unit-wise;
- (c) whether the workers would be retained if the said units are takenover by other Agencies/Boards; and
- (d) the time by which the take over process would be completed and the units would start production?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (d) Ordnance Factory Board (OFB), under the Department of Defence production have shown interest in taking over all the units of Hindustan Cables Limited (HCL). A inter-departmental Committee constituted by the Department of Defence Production has recently submitted its report to Department of Defence Production. A final view on the proposal is to be received from Department of Defence Production.

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 1453 ANSWERED ON 21.07.2014

Take over of HCL

1453. CH. MALLAREDDY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has received any proposal from Ordnance Factory Board for taking over of all the units of Hindustan Cables Limited (HCL);
 - (b) if so, the details thereof; and
 - (c) the present status of the takeover process?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PON RADHAKRISHNAN): (a) Yes, Madam Department of Defence Production, Ministry of Defence has conveyed its 'in principle' approval on takeover of Hindustan Cables Limited by Ordnance Factory Board.

(b) & (c) Based on the 'in principle' approval a comprehensive BRPSE note taking into account the views of various stakeholder Ministries is being submitted for the consideration of BRPSE (Board for Reconstruction of Public Sector Enterprises).

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 3587 ANSWERED ON 04.08.2014

Package for HCL

3587. SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Hindustan Cables Limited (HCL) is facing a severe financial crunch:
- (b) if so, whether the Government has released any non-plan budgetary support to HCL to sustain it;
- (c) whether the Government has issued any direction to the Ministry of Communications and Information Technology to release some orders for manufacture of cables by HCL and if so, the details thereof; and
 - (d) the other steps taken by the Government to revive HCL?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PON RADHAKRISHNAN): (a) Yes, Madam. The Company is facing severe financial crunch since 2003-04.

- (b) Yes, Madam. The Cabinet in its meeting held on 27.1.1999 approved a Package of Assistance together with Financial Restructuring for Company, in which Non-Plan budgetary support in the form of equity of Rs. 75 crores towards partial reimbursement of cash losses was included. Due to financial difficulties from 2003, the Government has been providing salary support every six months to the employees of HCL.
- (c) Production in the all units has been stopped since 2003 and thereafter no order has been received from Department of Telecommunication.
- (d) A revival proposal of the company through takeover by the Ordnance Factory Board, Department of Defence Production, Ministry of Defence is under active consideration.

APPENDIX VI

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017)

(SIXTEENTH LOK SABHA)

FOURTH SITTING

(05.01.2017)

The Committee sat from 1000 hours to 1300 hours in Committee Room "B", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agarwal
- 3. Shri Anto Antony
- 4. Shri C.R. Patil
- 5. Shri Sunil Kumar Singh
- 6. Shri Taslimuddin

SECRETARIAT

1. Shri R.S. Kambo — Additional Secretary
2. Shri P.C. Tripathy — Director
3. Shri S.L. Singh — Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 27 to 51) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 05 Assurances as per details given in Annexure-II* for implementation by the Ministry/Department concerned.

The Committee then adjourned.

^{*}Not enclosed

ANNEXURE I
STATEMENT SHOWING ASSURANCES DROPPED BY THE COMMITTEE ON
GOVERNMENT ASSURANCES AT THEIR SITTING HELD ON 05.01.2017

Sl. No.	Memo. No.	SQ/USQ No. & Date	Ministry/Department	Subject
1.	34	USQ No. 5947 dated 08.09.2011 USQ No. 335 dated 09.08.2012 USQ No. 3211 dated 29.08.2013	Corporate Affairs	Societies Registration Act Multi-State Societies Registration Bill, 2012 Societies Registration Act, 1860
2.	35	SQ No. 261 (Supplementary by Shrimati Santosh Ahlawat, M.P.) dated 25.07.2014	Defence (Department of Defence)	Rashtriya Military/Sainik Schools
3.	40	USQ No. 3372 dated 18.12.2015	Finance (Department of Economic Affairs)	Project Monitoring Group
4.	42	USQ No. 1081 dated 05.08.2011	Finance (Department of Economic Affairs)	Public Debt Management
5.	44	USQ No. 2694 dated 12.12.2005	Heavy Industries and Public Enterprises (Department of Heavy Industries)	Revival of Hindustan Cables Limited
		USQ No. 3681 dated 18.08.2005		Revival of HCL
		USQ No. 3462 dated 26.04.2007		Revival of HCL and BPCL
		USQ No. 2749 dated 23.07.2009		Hindustan Cables Limited
		USQ No. 4522 dated 03.05.2012		Takeover of HCL Units
		USQ No. 1453 dated 21.07.2014		Takeover of HCL
		USQ No. 3587 dated 04.08.2014		Package for HCL

APPENDIX VII

MINUTES

ELEVENTH SITTING

THE MINUTES OF THE SITTING OF THE COMMITTEE OF GOVERNMENT ASSURANCES (2016-2017) HELD ON 31ST JULY, 2017 IN CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Monday, 31st July, 2017.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agarwal
- 3. Prof. (Dr.) Sugata Bose
- 4. Shri Naranbhai Bhikhabhai Kachhadiya
- 5. Shri Prahlad Singh Patel
- 6. Shri Sunil Kumar Singh

SECRETARIAT

Shri U.B.S. Negi — Joint Secretary
 Shri P.C. Tripathy — Director

3. Shri S.L. Singh — Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendment.

- (i) Draft 59th Report regarding requests for dropping of Assurances (acceded to);
- (ii) Draft 60th Report regarding requests for dropping of Assurances (not acceded to);
- (iii) Draft 61st Report regarding requests for dropping of Assurances (acceded to);
- (iv) Draft 62nd Report regarding requests for dropping of Assurances (not acceded to)
- 2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee then adjourned.